

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:3615

ANSWERED ON:26.04.2012

IMPORT OF DAP

Virendra Kumar Shri

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

(a) whether due to the directions given by the Union Government to States regarding import of DAP directly, it has become necessary for the States to arrange additional funds thereby making it difficult to import phosphate on time;

(b) if so, whether the Union Government proposes to provide adequate quantity of DAP and phosphate to States by restoring the earlier system;

(c) if so, the time by which it is likely to be done; and

(d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (d): The decontrolled fertilizer like Di-Ammonium Phosphate can be freely imported by companies as its imports are in Open General Licence (OGL). Department of Fertilizers (DOF) gives Statewise/monthwise supply plan indicated by manufacturers/importers. On the basis of supply plan indicated by the manufacturers/importers, DOF monitors availability of fertilizers at State level and State Governments are responsible for further distribution within the State. In order to have extra comfort, DOF had in the past issued instructions to all State Governments to import DAP or any other fertilizer directly in order to have extra comfort in availability of fertilizers. However, DAP is being provided adequately to States by the fertilizer companies. It is not essential for States to import directly. It is only advisory.